

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.01 of 2017 (SZ)

R.L.Srinivasan,
31/36, Porkali Amman Street,
Kaatukuppam, Ennore,
Chennai – 600 057

...Applicant

Versus

Union of India
Through the Secretary
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhavan
Jor Bag Road
New Delhi and Others

...Respondent(s)

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

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Vs

1. Union of India
Through the Secretary
Ministry of Environment, Forests & Climate Change
Indira Paryavarn Bhavan,
Jor Bag Road,
New Delhi – 110003.
2. Tamil Nadu Pollution Control Board,
Through the Secretary,
76, Mount Salai, Guindy,
Chennai – 600 032.
3. Tamil Nadu Generation and Distribution Corporation
(TANGEDCO), through the Secretary
NPKRR Maaligai,
144, Anna Salai,
Chennai – 600 002.
4. Tamil Nadu State Coastal Zone Management Authority,
Through the Chairman,
Department of Environment and Forest
Secretariat, Fort St. George,
Chennai – 600 009.
5. Thiruvallur District Coastal Zone Management Authority
Through the District Environmental Engineer, Ambattur,
77, South Avenue Street,
Ambattur Industrial Estate, Ambattur,
Chennai – 600 058.

...Respondents


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

REPORT FILED ON BEHALF OF THE 2ND RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, R. Kannan, Son of V. Raghavan, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby solemnly affirm and sincerely state as follows:-

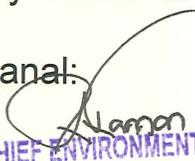
1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 2nd Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 25.01.2021 directed inter alia that:

“Para 4: In the conclusion portion, they have mentioned that they will have to conduct further study for the purpose of ascertaining the environmental damage caused on account of the activities, if any, of the 3rd respondent for the purpose of assessing environmental compensation.

Para 5: The committee is granted time to conduct further study to ascertain these aspects and submit a fresh further report in this regard. In the mean time, if the applicant wants to file any objection to the report, he is at liberty to file the same before this Tribunal”.

3. It is respectfully submitted that, in pursuance to the said order, a Joint Committee meeting was convened on 18.03.2021 and discussed on the following studies to be conducted with a view to conclude on the impact due to construction and removal of temporary roads and its associated activities at Ennore creek and Buckingham canal:


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

i. Third party audit to verify the quantity of the materials left over in the Creek / Buckingham canal for its removal.

ii. Socio-Economic survey to conduct in the affected fish community region to evaluate aspects of impact on fish catch.

iii. Study on impact on the Creek bed ecosystem due to construction and removal of temporary roads and its associated activities.

iv. Remote sensing and GIS study to determine the change in landscape, ecology and bio-diversity (terrestrial & marine) along the Creek before /after.

After discussion with the Joint Committee meeting, it was decided that the above study shall be conducted through a third party agency to get a report in short duration so as to finalise the report to submit in time to Tribunal and the cost of the study shall be borne by NCTPS.

Out of the above four study NEERI has agreed to conduct the above study (i), (ii) & (iii) and Centre of Advanced Study (CAS) in Marine Biology, Annamalai University has agreed to take up the study (iv) with a time a period of two months after release of funds by TANGEDCO.

4. It is respectfully submitted that, the Joint Committee may kindly be granted three months time to file a detailed report in compliance of the order of the Hon'ble Tribunal after the receipt of the above mentioned study reports.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (SZ) may pleased be grant further three months time to complete the task and pleased to pass such further or other orders as it deem fit and proper in the facts and circumstances of this case and thus render justice.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, R. Kannan, son of V. Raghavan, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records

Verified at Chennai on this 12th day of April, 2021.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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REPORT FILED ON BEHALF OF THE 2ND
RESPONDENT – TAMIL NADU
POLLUTION CONTROL BOARD

Advocate for Respondent: TNPCB
Thiru. Kasirajan
Advocate, Chennai.

Date: 12.04.2021

Date of Hearing: 13.04.2021